

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO.98 OF 2022

IN THE MATTER OF:

- 1) Velupula Narsaiah,
S/o. Veeraiah, age 60 years,
Thonda village, Thirumalagiri Mandal,
Suryapet district, Telangana- 508223.
Mobile.No.9912166854,
Email: velupalanarsaiah@gmail.com and (02) others

Applicant(s)

Versus

1. The Chairman,
State level Impact Assessment Authority (SEIAA),
Telangana State, Government of India, Ministry of
Environment, Forests, Climate Change, A-3,
Industrial Estate, Sanathnagar, Hyderabad-
500018, Telangana State.
Email: chairmanseiaats@gmail.com and (12)
others

.....Respondent(s)

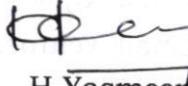
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PLACE: Suryapet

DATE: 04.01.2023


H. Yasmeen Ali

Counsel for the Respondent 5,6&7

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE. CHENNAI
ORIGINAL APPLICATION NO.98 OF 2022

IN THE MATTER OF:

- 1) Velupula Narsaiah,
S/o. Veeraiah, age 60 years,
Thonda village, Thirumalagiri Mandal,
Suryapet district, Telangana- 508223.
Mobile.No.9912166854,
Email: velupalanarsaiah@gmail.com
- 2) Velupula Ramakrishna,
S/o. Venkaiah, age 45 years,
Thonda village, Thirumalagiri Mandal,
Suryapet district, Telangana- 508223.
Mobile. No. 9948772372
Email: velupalaramakrishna@gmail.com
- 3) Neerati **Venkanna**,
S/o.Soma Narsaiah, age 50 years,
Thonda Village, Thirumalagiri Mandal,
Suryapet district, Telangana-508223.
Mob.No.7093060487
Email: velupalaramakrishna@gmail.com

Applicant(s)

And

1. **The Chairman**,
State level Impact Assessment Authority (SEIAA),
Telangana State, Government of India, Ministry of
Environment, Forests, Climate Change, A-3,
Industrial Estate, Sanathnagar, Hyderabad-
500018, Telangana State.
Email: chairmanseiaats@gmail.com
2. **The Member Secretary**,
Telangana State Pollution Control Board,
Hyderabad, Telangana-500018.
Landline. No. 040-23887518
Email: ms-tspcb@tclangana.gov.in

3. The Joint Chief Environmental Engineer,
Zonal Office, 25-35/11, Tulasireddy complex,
2nd floor, Opp: Government ITI College, RC Puram,
Sangareddy district-502032, Telangana,
Mob.No. 9866776712
Email: ee4-uhl-tspcb@telangana.gov.in.
4. The Principal Secretary,
Government of Telangana
Industries and Commerce Department (Mines-I),
5th Floor, BRKR Bhawan, Secretariat,
Hyderabad, Telangana. Mobile:
9848148485
Email: prlsecy-inds@telangana.gov.in
5. The Director of Mines and Geology,
Government of Telangana
My home Sarovar Plaza,
Flat No.203 & 204, 2nd Floor, H.No.5-922,
Shapurwadi, Adarshnagar, Secretariat Road,
Hyderabad, Telangana.
Landline.No: 040 - 23221766
Email: directorminests@gmail.com
6. The Deputy Director of Mines and
Geology, Hyderabad,
Government of Telangana
Hyderabad, Telangana.
Mob. No: 9440817784
Email: regddmg_hyd@rediffmail.com
7. The Assistant Director of Mines and Geology,
Suryapet,
H.No.1-2-270/87/33/B, Krishnanagar
Colony, Road No.3, Suryapet-508213,
Suryapet Dist., Telangana state.
Mobile. No. 8106660012,
Email: admgsuryapet@gmail.com
8. The District Collector, Suryapet,
District Collectorate Office,
Suryapet-508 213, Telangana.
Mob.No: 9493721234
Email: collector-srpt@telangana.gov.in

9. The Mandal Revenue Officer,
Munagala Mandal, Suryapet district-
508233, Telangana
Mobile.No: 9985021498
- 10.The Director General,
Vigilance & Enforcement Department,
Government of Telangana, Hyderabad,
Telangana.
Mob.No. 9121213355
Email: directorevdm@gmail.com
- 11.The Regional Vigilance & Enforcement Officer,
Vigilance & Enforcement Department,
Government of Telangana,
Nalgonda, Telangana.
Mob.No. 9121213355
Email: directorevdm@gmail.com
12. Sri. G. Peddulu,
S/o. Kondaiah, Rio. H.No.6-3/4, Thonda Villiage,
Thirumalagiri Mandal, Suryapet district,
Telangana.
Mob.No. 9885414184

.....Respondent(s)

AND

13. M/s.Sri Balaji Stone Crusher,
Rep. by its proprietor Sri.G.Peddulu, S/o.Kondaiah,
R/o.H.No.6-3/4, Thonda Village, Thirumalagiri
Mandal, Suryapet District, Telangana-508223,
Mobile.98854184

.....Impleaded proposed

Respondent

ADDITIONAL REPORT ON BEHALF OF 5th, 6th AND 7th RESPONDENTS.

1. It is submitted that earlier this office Technical Staff along with official of Regional Vigilance and Enforcement Officer, Nalgonda unit have inspected the stone crusher unit of M/s.Sri Balaji Stone Crusher located in Thonda Village Thirumalagiri Mandal Suryapet District on 03.02.2018 and noticed that M/s.Sri Balaji Stone Crusher have not paid Seigniorage fee for a quantity of 6341M3. In this connection the Regional Vigilance & Enforcement Officer, Nalgonda unit has requested this office for necessary action for collection of Normal Seigniorage fee along with (5) times penalty.

2. Accordingly this office has issued notice vide Demand Notice.No. 5712/RV&EO/SRPT/2018, Dt:18.04.2018 **(ANNEXURE-I)** to M/s.Sri Balaji Stone Crusher for un-authorized stone and metal quantity of 6,341 M3 for payment of Normal Seigniorage Fee of Rs.4,75,575/- and 5 times penalty of Rs.23,77,875/- totalling an amount of Rs.28,53,450/- under Rule 26(3)(ii) of Telangana State Minor Mineral Concession Rules, 1966. Aggrieved by M/s Sri Balaji Stone Crusher has filed Revision application before the Govt. of Telangana. In return, the Industries & Commerce (Mines.1) Department, Government of Telangana vide Memo No.2528/M.1(2)/2018-4, Dt:06.09.2018 **(ANNEXURE-II)** has dispose of the Revision Application, and issued orders that a personal hearing was conducted on 07.07.2018 and examined the relevant documents filed before the Revision Authority. After hearing the contentions of both the parties and on perusal of record, it is noticed that they (petitioner) supplied the material to Government works in R&B Dept., and Panchayat raj & Irrigation Dept., and they got supporting evidences for the excessive quantity shown in the Demand Notice. Hence, it is directed the Assistant Director concerned to verify and reconcile the matter with the evidences submitted by the Petitioner. Accordingly, the Engineering Departments i.e., Executive Engineer, I.B Division Suryapet and the District

Panchayath Raj Engineer PIU Suryapet have submitted S.Fee deductions for a quantity of 6340 M3 for Rough Stone and Road Metal. Subsequently M/s Sri Balaji Stone Crusher has paid Normal Seigniorage Fee on the difference quantity 1 M3 (6341 M3 - 6340 M3) of Stone & Metal. Hence the total demanded quantity 6341 M3 is covered under payment of work bills.

3. It is submitted that the Government has issued G.O Ms No.23, Dt.05.03.1999 **(ANNEXURE-III)** and as per which, in 6(V) "the Contractors will no longer be required from now onwards to produce clearance certificate from the Mines Department and Seigniorage charges will be deducted by the concerned works department from the bills of the contractors for the materials used on the works only". Further there are No Government orders (G.O's) available in this exact relevant matter and the same Government orders (G.O) are in force till today.
4. It is submitted that this office technical staff and Thasildar Thirumalagiri Mandal have once again enquired about the Pit No.4 discontinued leased area and accordingly conducted panchanama with the help of Local villagers and also taken statement from the both petitioners i.e Sri Nerati Venkanna S/o Soma Narsaiah and Sri Velupula Rama Krishna S/o Venkaiah.

As per the Panchanama the punches have informed that the excavated area at Pit No.04 (discontinued to the lease area) was done 15years back by the local waddera people for their livelihood purpose and it is no way concerned to the quarry lease holder SriG. Peddulu **(ANNEXURE-IV)**.

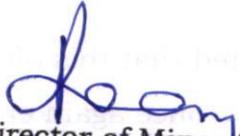
As per the petitioner Sri Nerati Venkanna statement, that the Pit No.4 (discontinued to the lease area) excavations were done during the period of earlier lease holder Sri S.Yellaiah and the same was excavated by the local waddera people for livelihood purpose **(ANNEXURE-V)**.

As per the petitioner Sri Velupula Rama Krishna statement, that the Pit No.4 (discontinued to the lease area) excavations and period were no way concerned to the quarry lease holder Sri G.Peddulu **(ANNEXURE-VI)**.

5. In this connection it is submitted that the Government vide G.O Ms No.286, Dt.11.07.1994 **(ANNEXURE-VII)** of the industries and Commerce Department has issued orders as per which certain exemptions were issued professional waddera and wadders Co-Operative society from payment of Seigniorage and issue free permits. Finally concluded for issue of leases/permits without collection of Seigniorage fee from the Waddera peoples.

Hence the report

Place: Suryapet
Dt: 04.01.2023


Asst. Director of Mines & Geology
Suryapet (I/Q).

Asst. Director of Mines and Geology
SURYAPET.

GOVERNMENT OF TELANGANA
OFFICE OF THE ASST. DIRECTOR OF MINES AND GEOLOGY
SURYAPET

Demand Notice No.5712/RV&EO/SRPT/2018

Dated: 8.04.2018

Sub:- Mines and Minerals - Office of the Asst. Director of Mines & Geology, Suryapet - Inspection of Stone Crusher Unit located at Thonda Village, Thirumalagiri Mandal, Suryapet District of M/s.Sri Balaji Stone Crusher, Prop: Sri.G.Peddulu by the Officials of the Regional Vigilance and Enforcement Office, Nalgonda unit - Requested to realized the evaded amounts from above lease holders - Issue of Demand Notice - Regarding.

- Ref:-**
1. R.C.No: 123/RV&EO/NLG/NR-I/2018, Dated:13.03.2018 of the Regional Vigilance & Enforcement Officer, Nalgonda Unit.
 2. Notice No.C-9/RVEO/NLG/NR-I/2017, Dt:10.02.2018 of the Regional Vigilance & Enforcement Officer, Nalgonda Unit.
 3. Letter dated.19.02.2018 from the M/s.Sri Balaji Stone Crusher, Prop: Sri.G.Peddulu.
 4. This office Show Cause Notice No.5712/RV&EO/SRPT/2018, Dated:20.03.2018.

5) W NO - dt 20.03.18 flow

Adverting to the subject and reference cited where in the Regional Vigilance & Enforcement Officials, Nalgonda unit have inspected the Stone Crusher Unit held by M/s.Sri Balaji Stone Crusher, Prop: Sri.G.Peddulu located at Thonda Village, Thirumalagiri Mandal, Suryapet District along with the officials of Asst Director of Mines & Geology, Suryapet on 03.02.2018. At the time of inspection Sri.S.Yakaswamy, Supervisor of Crusher was present. Further, it is noticed that on the day of inspection, the technical staff have estimated that the total stock of 348 M³ of finished metal of different sizes were available at crusher site.

During the course of inspection certain available trip sheet books and inward registers pertaining to the dispatches of finished material to various parties were taken for verification purpose and for ascertaining the payment of seigniorage fee to the Government for the dispatches quantities various sizes of metal aggregates. After verification of the trip sheet/dispatch register, they have dispatched finished material for a quantity of 6543 M³ to various consignees from 18.06.2017 to 03.02.2018 upto date of the inspection, and at the time inspection there was a stock about 348 M³ of finished material available at crusher site.

In this connection the unit has issued notice to M/s.Sri Balaji Stone Crusher, Prop: Sri.G.Peddulu requesting to submit the documentary evidence by the way of Transit Forms/Transit passes issued by the Mines and Geology of having paid seigniorage fee to the Government against the procurement of raw material from his quarry lease within (07) days from the date of receipt of this notice without fail.

Further it is submitted that the M/s.Sri Balaji Stone Crusher, Prop: Sri.G.Peddulu submitted documentary proof of having paid S.Fee for the dispatched quantities of raw material for a quantity of 100 M³ from their quarry lease vide Permit No.PR23210900710003, Dt:04.10.2017.

As per verification of above details, the total 6891 M³ raw material dispatch permit obtained during the period from 18.06.2017 to 03.02.2018 out of 6543 M³ procured raw material from their quarry lease and 348 M³ finished stock available at crusher site which is included above raw material quantity and finally it is concluded that the crusher holder has procured raw material for a quantity of 6341 M³ without payment of seigniorage fee in advance to the Government as on date of inspection of the stone crusher is worked out as follows.

(P.T.O)

I)	Finished material dispatched as per outward register from 18.06.2017 to 03.02.2018 (included 348 M3 finished stock noticed during inspection).	6891 M ³
II)	S.Fee covered quantity in M3 as per ADM&G, SRPT records as on 03.02.2018	550 M ³
III)	Balance quantity of Stone and Metal which is not covered under payment of seigniorage fee	6341 M ³

Further after verifying the combined survey inspection reports and dispatch permits obtained by the lease holders since inspection of quarry lease up to 03.02.2018 from Asst. Director of Mines & Geology, Suryapet and detected the following stone crusher plant site were taken for verification purpose and for ascertaining the payment of seigniorage fee to the Government for the dispatches quantities various sizes of metal aggregates. After verification of the trip sheet/dispatch register, they have dispatched finished material for a quantity of 6341 M³ as per Telangana State Minor Mineral Concession Rules 1966 and issued a notice to lease holders and directed him to show cause as to why action shall not to be initiated for illegal quarrying operation and dispatch permits obtained without operating of quarry lease. In response to the notice you have not submitted any replay hence the officials have construed that you are liable to pay of Normal Seigniorage fee along with (5) times penalty as per Rule 26 & Rule 34 of Telangana State Minor Mineral Concession Rules 1966 as detailed below.

S. No	Name of the Lease holder	Qty in M ³	Rate of S.fee	Normal S.fee in Rs.	(5) times Penalty in Rs.	Total
1	M/s.Sri Balaji Stone Crusher, Prop: Sri.G.Peddulu	6341	75	4,75,575-00	23,77,875-00	28,53,450-00

Hence the Regional Vigilance & Enforcement Officials, Nalgonda unit has requested this office to collect the evaded normal Seigniorage fee of Rs.4,75,575/- and along with five times penalty of Rs.23,77,875/- totaling of Rs.28,53,450/- for unauthorized procurement of minor mineral as per Rule 26(3) (ii) of Telangana State Minor Mineral Concession Rules 1966.

In this connection, through the reference 4th cited, the Asst. Director of Mines and Geology, Vigilance, Suryapet has issued Show Cause Notice as to why action should not be initiated against you for unauthorized extraction of Stone & Metal quantity 6,341 M³ within 10 days from date of receipt of this notice, failing which necessary action shall be initiated for collection of the same as per Rule 26(3) (ii) of Telangana State Minor Mineral Concession Rules 1966. Further, you are not submitted reply on Show Cause Notice issued by this office to till date. X

In view of the above circumstances M/s.Sri Balaji Stone Crusher, Prop: Sri.G.Peddulu stone crusher unit located at Thonda Village, Thirumalagiri Mandal, Suryapet District is here by requested to pay for Rs.28,53,450/- (Normal Seigniorage fee of Rs.4,75,575/- and along with five times penalty of Rs.23,77,875/-) for unauthorized extraction of Stone & Metal for a quantity of 6,341 M³, within 10 days from date of receipt of this notice, failing which necessary action will be initiated under Rule 26(3) (ii) of Telangana State Minor Mineral Concession Rules 1966 and realize the amounts under R R-Act.

HEAD OF ACCOUNT FOR NORMAL SEIGNIORAGE FEE: --

Major Head: 0853 Non- Ferrous Mining & Metallurgical Ind.
Minor Head: 102 Mineral Concession fee rent and royalties.
Sub Head: 02 Royalty on minor minerals.

HEAD OF ACCOUNT FOR PENALTY: --

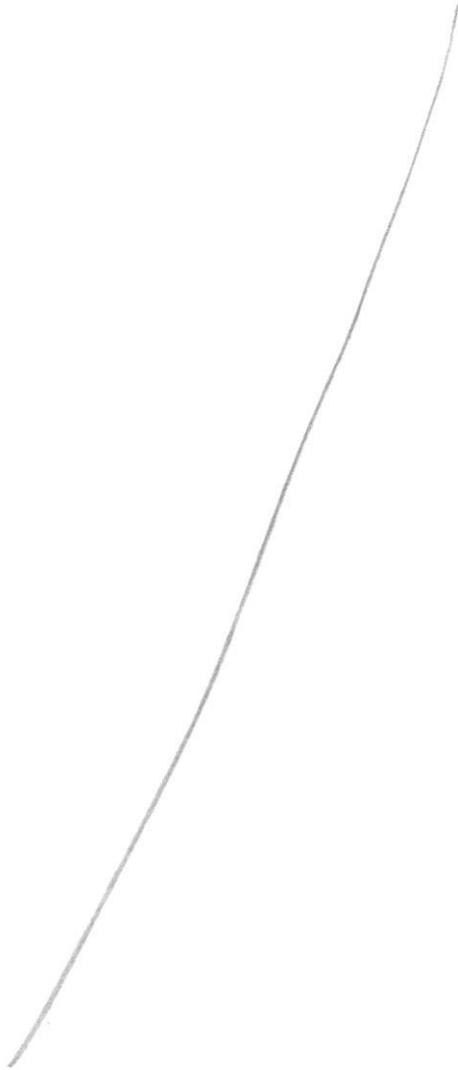
Major Head: 0853 Non- Ferrous Mining & Metallurgical Ind.
Minor Head: 102 Mineral Concession fee rent and royalties.
Sub Head: 81 Other receipts.

Mo
10/2/18
Asst. Director of Mines and Geology,
Suryapet (FAC).

To
M/s.Sri Balaji Stone Crusher,
Prop: Sri.G.Peddulu,
Thonda (V), Thirumalagiri (M), Suryapet District

%
10/2/18

Copy submitted to the Director of Mines & Geology, Hyderabad for favor of information.
Copy submitted to the Regional Vigilance & Enforcement Officer, Nalgonda unit for favor of information.
Copy submitted to the Deputy Director of Mines & Geology Hyderabad for favor of information.



GOVERNMENT OF TELANGANA
INDUSTRIES AND COMMERCE (MINES.I) DEPARTMENT

Memo No.2528/M.I(2)/2018-4

Dated:06.09.2018.

Sub:- Mines & Quarries - Revision Application filed by M/s. Sri Balaji Stone Crusher, Rep by its Prop : Sri G.Peddulu, Suryapet District against the Demand Notice No.5712/RV&EO/SRPT/2018, dt:18.04.2018 of the Assistant Director of Mines & Geology, Nalgonda - Disposed off - Orders - Issued.

Ref:-1.Revision Application filed by M/s. Sri Balaji Stone Crusher, Rep by its Prop : Sri G.Peddulu, Suryapet District , dt:04.05.2018.

2. Govt. Memo No.2528/M.I(2)/2018-1, Dated:09.05.2018

3. Govt. Memo No.2528/M.I(2)/2018-3, Dated:04.07.2018

4.From the Director of Mines & Geology, Hyderabad, Lr.No.5916/R2-2/2018, dt:05.07.2018.

&&&&

In the reference 1st cited, M/s. Sri Balaji Stone Crusher, Rep by its Prop : Sri G.Peddulu, Suryapet District, have filed revision application before the Government against the Demand Notice No. 5712/RV&EO/SRPT/2018, dt:18.04.2018 of the Assistant Director of Mines & Geology, Nalgonda, wherein the petitioner was directed to pay an amount of Rs.4,75,575.00/- towards Normal Seigniorage fee and Five times penalty of Rs.23,77,875.00/-, totaling to Rs.28,53,450.00/- for excavated and transported the Stone & metal for a quantity of 6341 M3 from the quarry lease, without obtaining valid permits.

2. M/s. Sri Balaji Stone Crusher, Rep by its Prop : Sri G.Peddulu, Suryapet District, have contested that they were granted a QL for Rough Stone & Road Metal over an extent of 1.00 Hects in Sy.No.683 of Thonda (V),Thirumalagiri Mandal, Suryapet District for a period up to 14.12.2017. Further stated that they supplied the finished material to Government works only and the consuming Executive Departments have deducted the Seigniorage fee from the work bills and credited the same to Mines Department account. For which they have consumption evidences are available for the quantity shown as excess in Demand Notice. Therefore, requested to verify and set aside the Demand Notice.

3. In the reference 4th cited, the Director of Mines & Geology, Hyderabad has stated that the Assistant Director of Mines & Geology, Suryapet District informed that the lessee has excavated and transported the Stone & metal for a quantity of 6341 M3 from the quarry lease, without obtaining valid permits. Hence, the Demand was raised.

4. In order to dispose of the Revision Application, a personal hearing was conducted on 07.07.2018 and examined the relevant documents filed before the Revision Authority. After hearing the contentions of both the parties and on perusal of record, it is noticed that they supplied the material to Government works in R& B Dept., and Panchayat raj & Irrigation Dept., and they got supporting evidences for the excessive quantity shown in the Demand Notice. Hence, it is directed the Assistant Director concerned to verify and reconcile the matter with the evidences submitted by the Petitioner.. If found in order, the Revision Petition is allowed, otherwise, Normal Seigniorage fee along with one time penalty will be collected for un-reconciled portion of the quantity. If the Revision Petitioner repeats the same breaches in future, the quarry lease will be cancelled. Accordingly, the Revision Application is disposed off under Rule 35-A of Telangana State Minor Mineral Concession Rules, 1966.

5. The Director of Mines and Geology, Hyderabad shall take necessary further action in the matter accordingly.

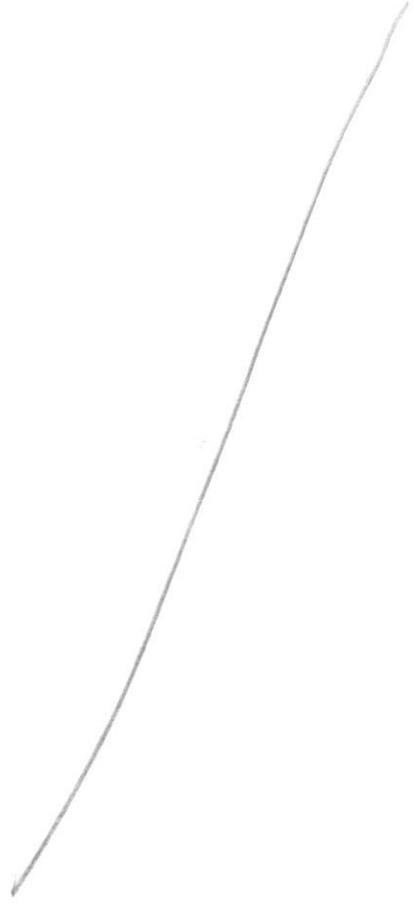
JAYESH RANJAN
PRINCIPAL SECRETARY TO GOVERNMENT & CIP

To
M/s. Sri Balaji Stone Crusher,
Prop : Sri G.Peddulu,
Thonda Village, Thirumalagiri Mandal,
Suryapet District.
The Director of Mines and Geology, Hyderabad.

Copy to:
The Assistant Director of Mines & Geology, Suryapet District.
SF/Sc.

//FORWARDED::BY ORDER//

[Signature]
SECTION OFFICER



GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Public Works - Reforms in Public Works Departments - Revision and simplification of Tender Procedures - Orders - Issued.

IRRIGATION & COMMAND AREA DEVELOPMENT (PW:COD) DEPARTMENT

G.O.Ms.No.23,

Dated: 5th March, 1999.
Read the following:-

1. G.O.Ms.No.117 to 182, I&CAD(PWCOD) Dept., Dt.27.09.197.
2. G.O.Ms.No.21 to 26, TR&B (B.III) Dept., Dt.6.2.98.
3. G.O.Ms.No.99, TR&B (Roads.I) Dept., Dt.9.6.98.
4. G.O.Ms.No.132, TR&B(Roads.I) Dept., Dt: 11.8.98.

ORDER:

1. Government have from time to time initiated several reforms in tendering for public works with a view to bring in simplification of procedures, greater transparency and to ensure better quality of works.
2. Government issued orders in the Gos 1st and 2nd read above introducing comprehensive reforms streamlining and standardizing the procedures for calling tenders and award of contracts.
3. Government constituted Cabinet Sub-Committee in GO 3rd read above to review and suggest in their reforms in tendering procedure and allied matters.
4. Accordingly, the cabinet Sub-Committee had gone into various aspects of the existing procedures of sanctioning estimates and tendering system and submitted a report to Government. Based on the recommendations of the Cabinet Sub-Committee, Government issued orders in the GO 4th read above, ordering further tender reforms with a view to curb collusion and unfair practices adopted by the Contractors in the tendering process.
5. After issuance of the aforesaid orders, complaints were received by the Government that the contractors were still indulging in unfair practices and colluding in filing tenders. Government, therefore, with a view to take stringent action in such cases, convened a workshop on 10.11.98 with the representatives of Builders' Association, Contractors and Government Officials to elicit their views on further Reforms required to be introduced. The Committee constituted with the representatives of the Builders Association and Government Officials, after thorough examination of the consensus emerged in the workshop has made certain recommendations to Government.
6. Government after careful consideration of the Cabinet Sub-Committee and in partial modification of the orders issued in GO.Ms.No.132, TR&B Dept., dt.11.8.98 issued the following orders in

respect of Tender procedures and other allied matters relating to all the Public Works Departments to ensure free and fair competition in award of Public Works and to bring in greater transparency in tender procedure.

- i) The maximum, ceiling of excess tender percentage shall be 15% instead of 20%. The lower limit and the conditions therefor will be continued. No negotiations will be conducted with the tenderers.
- ii) In order to maintain anonymity, tender schedule shall be supplied on payment of a cost to any contractor interested in tendering. The present practice of collecting EMD at the time of sale of Tender Schedules shall be dispensed with. Hereafter, the Contractors shall pay the EMD at the time of filing their tender documents only. The EMD shall be at the rate of 1% of estimate contract value and it shall be paid in full, without concession, either in the shape of a Bank Draft or unconditional Bank Guarantee.
- iii) The contractors shall have the facility of obtaining mobilization advance upto 10% of contract value on works costing more than Rs.1 Crore against bank guarantee which will attract suitable rate of interest. The advance and interest shall be recovered from the contractor's bills in appropriate installments.
- iv) For the works costing upto Rs.10.00 lakhs the existing procedure of collecting EMD in the form of crossed Demand Draft at the time of filing tender schedules shall be allowed. The eligibility criteria shall not be made applicable for these works.
- v) The contractors will no longer be required from now onwards to produce clearance certificate from the Mines Department and Seigniorage charges will be deducted by the concerned works Department from the bills of the Contractors for the materials used on the work only.
- vi) The Contractors will be allowed the facility of deduction of sales tax at the rate of 2% at source and be exempted from producing the clearance certificate from Commercial Tax Department.
- vii) Expert Committees at different levels shall be constituted by HOD's to resolve the disputes of the contractors in so far as technical issues are concerned.
- viii) To resolve the problems of the Contractors vis-à-vis the Government, an institutional mechanism will be created at the district level with the Collector as the Chairman and at the State Level the Chief Secretary as Chairman to review periodically and to redress the difficulties of the Contractors.
- ix) To enforce proper quality control standards in execution of works, the performance of the Contractors and the Engineers in charge of the work shall be graded by associating

professional bodies and suitable incentive / punitive system will be implemented on the basis of such grading and stern action will be taken for defective works against both the Engineers as well as Contactors.

- x) Quality Control shall hereafter be the primary responsibility of the Engineers executing the works.
- xi) In order to prevent collusion amongst the tenderers, for the first two tender calls if the premium quoted are found to be high / abnormal, the works shall be entrusted to the reputed contractors on selection basis by the competent committees at the district level upto Rs.1 Crore and at State level above Rs.1 Crore as per G.O.4th read above. The Contractors in five members each time from out of the published lists of the contractors with proven track record shall be called upon to quote their prices and the lowest among them shall be awarded the work within the maximum ceiling limit prescribed.
- xii) As a measure to encourage good contractors, the procedure of registration shall be rationalized and made more scientific by introducing a grading system, which will take into account the technical qualifications of the contractors, their standing in the civil contract fields, past track record of execution of works, ownership of plant and machinery, financial status and training and memberships in professional bodies. The contractors with history of litigation will be suitably downgraded / black listed or debarred.

7. In order to avoid ambiguity in implementing the order, detailed guidelines are formulated in annexures I and II to this order.

8. The above orders shall come into force with immediate effect. However these orders shall be made applicable only for the tenders invited after issuance of the GO.

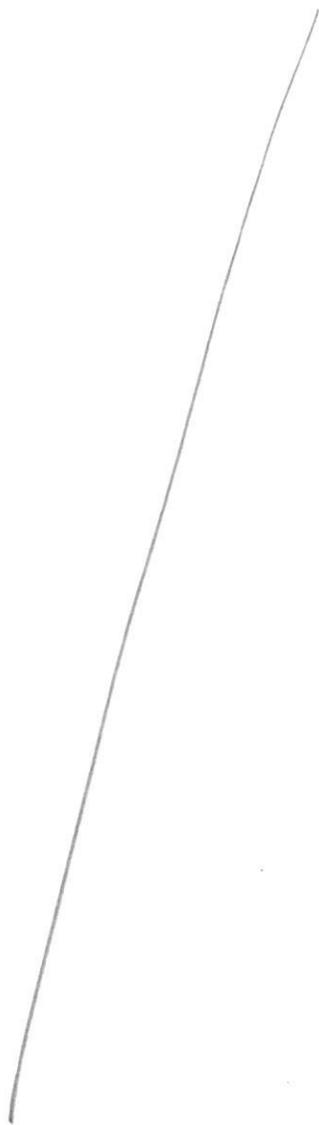
9. The Engineer-in-Chief, I&CAD Dept., and Chairman, Board of Chief Engineer (BOCEs) shall furnish necessary proposals for making suitable amendments to the existing codal / APSS provisions.

10. This orders issues with the concurrence of Fin. & Plg. (PW) dept., vide their G.O.No.SP/335/F8(2)/99-1, dt.3.3.99.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

P.K.AGARWAL
SECRETARY TO GOVERNMENT (Projects)

To
The Engineer-in Chief, Irrigation wing, Hyd.
The Engineer-in-Chief, Administration wing, Hyd.
The Engineer-in-chief, R&B wing, Hyderabad etc.



(శ్రీ) కిరణి వెంకటేశ్వర్లు సోమనాథం, 50 సం||లు, BC-ముదిరాజ్, పువసాయి, తాండ్ర గ్రామం.

భవవంతుని సాక్షాత్ సజ్జను మాతృమే ^{పెట్టి} వ్రాసి ఇచ్చు వాంజ్ఞాలము ఏమనగా! నేను ఆసగ (శ్రీ) కిరణి వెంకటేశ్వర్లు సోమనాథం తాండ్ర గ్రామం తేది: 16.11.2022 నాడు మండల గిర్దావర్, ఆరుమలగిరి గారి పేటకు మేరకు తాండ్ర గ్రామ నివారు సర్కి. నా: 683 & 36 లల గల డ్రాజి నాడు ప్రదేశాపై హాజరైతాము. వారు మమ్ములను ఇట్టి డ్రాజి లో గల Pillar. నెం: 2 వద్ద గల pit (గుంత) నెం: 4 విషయమై విచారణ చేయగా నాకు తెలిసినంత - వరకు ఇట్టి గుంత (శ్రీ కిరణి వెంకటేశ్వర్లు) 1/3 వెంకటేశ్వర్లు (గ్రేట్ ఆజ్ఞాదారు) గారి ఆర్డర్ కాలయి ఏర్పడినది అని మరియు స్టాంప్ వద్దకు కాలస్తూలు డ్రాజి యొక్క ఫిషింగ్ కట్టలు ~~విస్తరించినట్లు~~ ^{వారి జీవనోపాధి నిమిత్తం} తీసికొని నాలు తెచ్చినది.

ప్ర వాంజ్ఞాలము వ్రాసి చదివి విధిపించగా విని అర్థం చేసుకొని వాస్తవము కావున ఖచ్చిత మానసిక ఆలోచనంతో, ఎవరి బలవంతం తీసుకోకుండు చు దిగువ సంతకం చేయినది.

సాక్షులు

వ క న్న

1. Shivay V.

2. E. Yekkaswamy.

Statement Recorded by me

Manjama

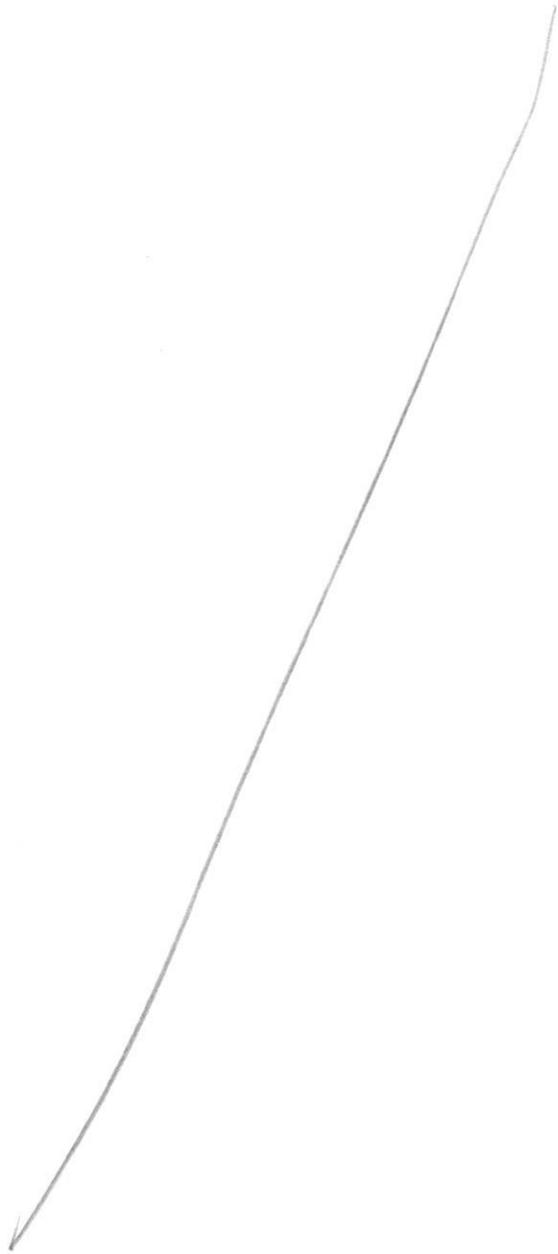
Mandal Giridawar, T. G. R.

Attested
కె.కె.కె.



16/11/2022
 16/11/2022
 R. P.

20 Am 20 1981
Shivay V.
 16/11/2022
 O/B. ADMK. SRPT



వాంజ్ఞాలము

(శ్రీ) వేల్చల రామకృష్ణ ఓం వెంకటప్ప, 45 సం||ల, BC-మూలరాజు వసవసాయిల
తొండ గ్రామం.

భగవంతుని నిచ్చిన నిజమ మిత్రమ చెప్పి వ్రాసి ఇచ్చు
వాంజ్ఞాలము ఏమనగా నేను అనగా (శ్రీ) వేల్చల రామకృష్ణ ఓం వెంకటప్ప
గ్రా. తొండ. గ్రామ తెలిసికొంతవరకు తేదీ: 16.11.2022 గాడు
మండల గిర్దావరి, ఆరుమలగరి గారి పిలుపు మేరకు తొండ గ్రామ సెవారు
సర్టి. నెం. 6838 36లగా గల స్టాటి నందు హాజరైనను. వాని మొదటి
NCT order ప్రకారం స్టాటి ఆఫ్ యొక్క pillar. నెం: 2 వద్ద గల
Pit (గ్రాంత). నెం: 4 వద్దను విచారణ చేయగా, గట్టి పేట్.
(శ్రీ). జి. పెద్దల గారి ఆఫ్ కాలంటి ఏర్పడినది కావని నేను తెల్పాను.

పై వాంజ్ఞాలము మూడల గిర్దావరి, ఆరుమలగరి గారి వ్రాసి
చదివి వినిపించగా విని అర్థం చేసుకొని వ్రాసేవము కావున పూరి
మానసిక ఆలోచనంతో, ఎవరి బలహతు లేకుండా ఈ చిగ్గివ సంతకం
చేయడమని.

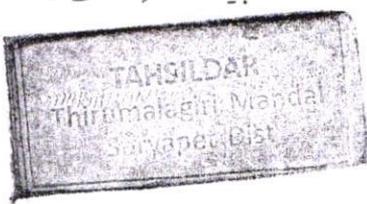
V. Rama Bangla
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నేర్పల
1. E. Kungolu. 6281565558

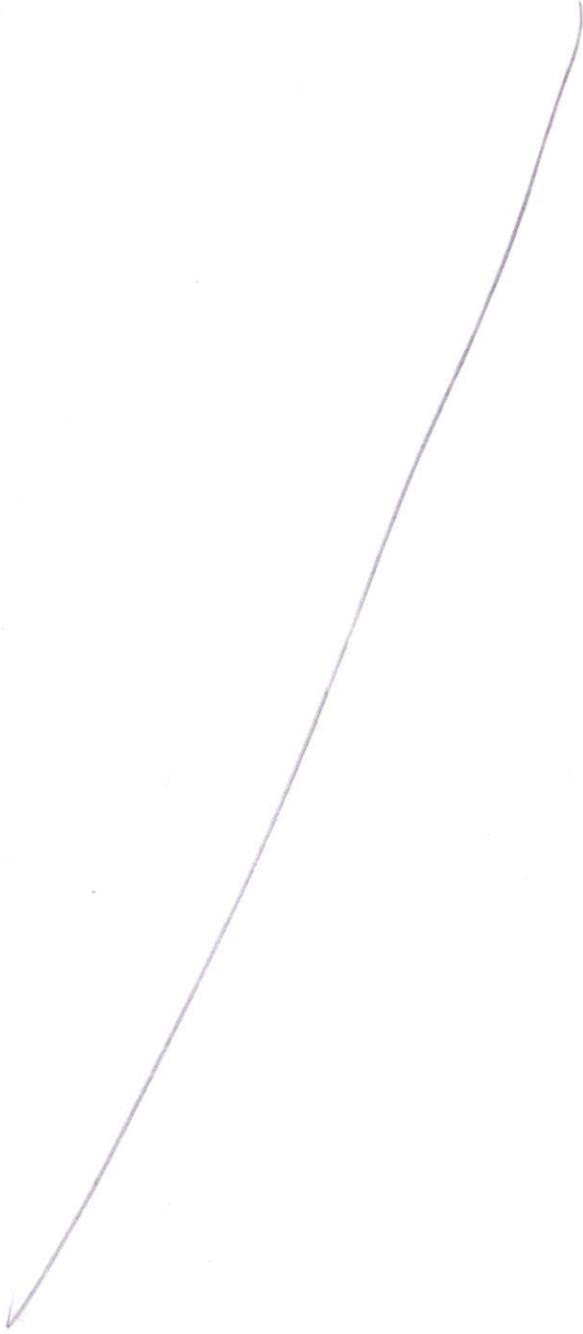
2. N. manasa 9951141871 Statement Recorded by me

Attested!
బుక్కాశెట్టి

Mandali Girdawari, Thirumalagiri



16/11/2022
20, Adm 30 RPT
16/11/2022 o/o. ADM 30 RPT



Mines and Minerals - Minor Minerals - Quarry Leases to Professional Waddaras and Wadderas Cooperative Societies - Exemption from payment of Seigniorage fee and issue of free permits - Orders - Issued.

INDUSTRIES AND COMMERCE (MINES-1) DEPARTMENT.

G.O.Ms.No. 286.

Dated: 11th July, 1994.
Read the following:-

1. G.O.Ms.No.19, Industries and Commerce Department, dt: 6.1.1971.
2. G.O.Ms.No. 1052, Ind.& Comm. Department, dt: 21.11.1975.
3. G.O.Ms.No. 29, Ind. & Comm. Department, dt: 18.1.1976.
4. G.O.Ms.No. 528, Ind. & Comm. Department, dt: 7.12.1987.
5. G.O.Ms.No. 110, Ind. & Comm. Department, dt: 9.3.1992.
6. From the President, Andhra Pradesh Waddera, Vaddi, Vaddilu Samkshema Sangam, Hyderabad, representation Dated: 5.6.1994.
7. From the Director of Mines and Geology, Lr. No. 2064/K4/87, dt: 22.6.1984.

ORDER:-

In the G.O. first read above, it was ordered that all stone workers by profession who work by their own manual labour or by that of their families should be exempted from the levy of seigniorage fees as well as the requirement of obtaining lease or permit for working any quarries of rough stone, building stone, road metal ballast, grit, murrum and napa slabs other than quarries reserved for the use of the Government departments or Government undertakings or leased out by the Government. Subsequently, in the G.O. 2nd read above, it was clarified that genuine Co-Operative Societies consisting only of Wadderas should enjoy the benefits so long as the members work by their manual labour.

2. To prevent misuse of the concessions, it was further ordered in the G.O. 3rd read above, that the earlier orders be modified to the extent that the Wadderas be allowed the concessions only in those cases where they produce the minor minerals for the limited local sales/consumption and where the Public Works department, Railways, Zilla Parishads and other contracts are not involved in utilisation of the material quarried by the Wadderas or other Professional Quarry Workers.

3. The President, Andhra Pradesh Waddera, Vaddi, Vaddilu Samshema Sangam has presented a representation to Hon'ble Chief Minister requesting among other things, that Quarry leases should be granted to individual Wadderas or to Wadderas Co-operative Societies and that the leases should be granted without collection of any fees.

4. Government have carefully examined the matter in consultation with the Director of Mines and Geology. According to sub-rule (3) under rule 12 of the Andhra Pradesh Minor Mineral Concession Rules, 1966, the Quarry Lease applications for minor minerals under Item-I of Schedule - I to Rule 10 shall be disposed of by the Deputy Director in the order specified below:

- 24 -
- (1). Applications of Societies of Professional Cutters (Wadderas).
 - (2). Crusher Owners who do not have quarries;
 - (3). Un-employed youth holding Geology degree and Businessmen who propose to set up crushers;
 - (4). Others.

Therefore, preference already exists in the Rules to give priority to the applications of Societies of Professional / (Local) Traditional stone cutters (Wadderas) in the grant of Quarry Leases, Government direct that the competent authorities should adhere to the rule position strictly.

5. Government further direct that as already ordered in the G.Os, 1st and 3rd read above, the professional Wadderas and genuine Wadderas Co-Operative Societies shall be exempted from payment of Seigniorage fee subject to the conditions laid down therein.

6. Government also direct that a system of issue of leases/permits without collection of seigniorage fee shall be introduced in respect of Professional Wadderas/genuine Cooperative Societies of Wadderas. The power to issue of such leases/permits shall vest with the Deputy director of mines and Geology concerned. The despatch permits will however, continue to be issued by the Asst. Director concerned or others as provided in rule 34 of Andhra Pradesh Minor Mineral concession Rules, 1966.

7. The Director of Mines and Geology shall take necessary further action accordingly.

(By ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH),
M.V. NATARAJAN,
PRINCIPAL SECRETARY TO GOVERNMENT.

To:

The Director of Mines and Geology, Hyderabad.

Copy to :

All Deputy Directors of Mines and Geology in the State.

All Asst. Directors of Mines and Geology in the State.

The President, Andhra Pradesh Waddera, Vaddi, Vaddila Samshema Sangam,
H.No. 5-115/1-C, Moosapet, Kukatpally Municipality,
Hyderabad-500018.

The Special Secretary to Chief Minister.

The Industries and Commerce (Mines-II) / (Mines-III) Department.

The Commissioner of Information and Public Relations, Hyderabad.

The Public Relations Officer, General Administration (Publicity Cell)
Department.

//FORWARDED :: BY ORDER//

Sd/- xxx

SECTION OFFICER.